

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/GT/2016

Subject : Approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e.1.4.2016 to 31.3.2019.

Date of hearing : **29.9.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Patratu Vidyut Utpadan Nigam Limited

Respondent : Jharkhand Bijlee Vitran Nigam Limited

Parties present : Ms. Suparna Srivastav, Advocate, PVUNL
Shri Tushar Kumar, PVUNL
Shri K.K. Sinha, PVUNL
Shri Shankar Saran, PVUNL
Shri Umesh Ambali, PVUNL
Shri Himanshu Shekhar, Advocate, JBVNL
Shri Aditya Ranjan, Advocate, JBVNL
Shri Samnesh Kumar, Advocate, JBVNL

Record of Proceedings

During the hearing, the learned counsel for the petitioner made submissions in the matter and stated that the additional information sought for by the Commission has been filed and copies have been served on the respondent.

2. On a specific query by the Commission as to the basis for billing for supplying of power to the respondents, the learned counsel for the petitioner clarified that adhoc rates in terms of the PPA is billed on the respondents. She however clarified that additional information in this regard shall be submitted on affidavit for consideration of the Commission.

3. The learned counsel for the respondent, JBVNL submitted that petitioner may be directed to serve the copy of the petition to enable the respondent to file its reply. To this the learned counsel for the petitioner clarified that the copy of the petition had been served and proof of service filed. She however handover the copy of the submissions, which was acknowledged by the respondent.

4. The Commission after hearing the parties directed the petitioner to submit additional information, on affidavit, with advance copy to the respondent, on or before 21.10.2016 on the following:

- (i) Financial statement of the project as on 31.3.2016;
- (ii) Details of gross block and net block as on 31.3.2016;
- (iii) Sources of funding as on 31.3.2016;



- (iv) Basis on which adhoc tariff is decided for billing from the operating units as per transfer scheme or PPA;
- (v) Cost of Unit-4, Unit-6, Unit-7, Unit-9 and Unit-10 based on assesment on the date of transfer (1.4.2016);
- (vi) Whether the plant is declaring its availability for claiming capacity charges;
- (vii) Actual operational parameter from date of take-over (1.4.2016) to till date as per format given as under:

	Description	April 2016	May 2016	June 2016	July 2016	August 2016	September 2016
1	Station Heat Rate (kCal / kWh)						
2	Aux. Energy Consumption (%)						
3	Sec fuel oil consumption. (KL)						
4	Availability (%)						
5	PLF (%)						
6	coal Consumption (MT)						
7	GCV of Coal "as received"(kCal/kg)						
8	GCV of Coal "as Billed" (kCal/kg)						
9	Generation at Generator terminal (MU)						
10	Generation Ex. Bus (MU) as certified by SLDC						

5. The respondent shall file its reply on or before 4.11.2016, with advance copy to the petitioner, who shall file its rejoinder if any, by 10.11.2016.

6. Matter shall be listed for hearing on 15.11.2016. The parties are directed to complete the pleadings within the due date mentioned. No extension of time shall be granted.

By Order of the Commission

Sd/
(T. Rout)
Chief (Legal)

